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[Dr. K. L. Shrimali.]

kar's statement that our teachers are overworked and therefore they are deteriorating should not go unchallenged. In fact, our teachers have various other interests outside the school or the college where they work.

SHRI BHUPESH GUPTA: You leave out Calcutta. You know how many teachers

Dr. K. L. SHRIMALI: I should not like to detain the House any longer, and I should like to thank the hon. Members  $\dots$ 

SHRI BHUPESH GUPTA: I want to ask one question. There was a report in the press that you appointed without consulting the Madhya Pradesh Government one Divisional Commissioner of Indore as Vice-Chancellor, and Mr. Pataskar, the Governor, made a statement criticising your action. What has it got to do with the . . .

AN HON. MEMBER: It has nothing to do with this.

DR. K. L. SHRIMALI: Mr. Bhupesh Gupta has a very queer way of putting questions. I have nothing to do with the university. He was at some place at Ujjain. I said that it was wrong for a Commissioner to hold the office of the Commissioner and also the office of the Vice-Chancellor. The university's autonomy goes to pieces. In fact, I thought it was my duty to make this statement to safeguard the autonomy of the universities for which we all stand.

SHRI BHUPESH GUPTA: Therefore, you are against such appointment.

Dr. K. L. SHRIMALI: Yes.

SHRI BHUPESH GUPTA: Very well.

## MESSAGE FROM THE LOK SABHA

THE APPROPRIATION BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation Bill, 1961, as passed by Lok Sabha at its sitting held on the 1st March, 1961.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR BASU): The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at five minutes past five of the clock till eleven of the clock on Thursday, the 2nd March, 1961.